

(vii) The Defence of India (Second Amendment) Rules, 1962, published in Notification No. G.S.R. 1813 dated the 28th December, 1962. [Placed in Library, see No. LT-664/63].

(viii) The Defence of India (Second Amendment) Rules, 1963, published in Notification No. G.S.R. 91, dated the 10th January, 1963 [Placed in Library, see No. LT-665/63].

Shri Surendranath Dwivedy (Kendrapara): Before the Session terminates, I would like the Home Minister to give a statement regarding the working of the Defence of India Act.

Shri Hari Vishnu Kamath: There is also another Notification, to be placed on the Table of the House by the Finance Minister. Why have the Gold Control Rules not been placed on the Table of the House? This should have been done as soon as the House meets.

Mr. Speaker: When some papers are laid on the Table, to ask why some other papers are not being laid on the Table is not correct.

Shri Hari Vishnu Kamath: They are connected with the Defence of India Rules.

Mr. Speaker: There may be many things connected. We have to go by the agenda. Let those papers be laid on the Table. If subsequently something is found to be of special importance, that can be brought to my notice.

Shri Ranga (Chittoor): This might be taken as a suggestion.

Mr. Speaker: When some papers are being placed on the Table, to intervene in connection with some other papers is not proper.

NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):

I beg to lay on the Table:

(i) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, making certain further amendments to the Employees' Provident Funds Scheme, 1952:—

(a) G.S.R. No. 1570 dated the 24th November, 1962.

(b) G.S.R. No. 1624 dated the 1st December, 1962.

(c) G.S.R. No. 1756 dated the 22nd December, 1962.

(d) G.S.R. No. 1757 dated the 22nd December, 1962.

(e) G.S.R. No. 1758 dated the 22nd December, 1962.

[Placed in Library, see No. LT-666/63].

(ii) a copy of Notification No. G.S.R. 1625 dated the 1st December, 1962 issued under section 1 of the Employees' Provident Funds Act, 1952, extending the said Act to every bauxite mine employing 20 or more persons. [Placed in Library, see No. LT-667/63].